



MONDAY, FEBRUARY 12, 2024

18

AHMEDABAD

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF MORARJEE TEXTILES LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	MORARJEE TEXTILES LIMITED
2. Date of incorporation of corporate debtor	14th July 1995
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies under Companies Act, 1956, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L52322MH1995PLC090643
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: 242, Floor. G-1, New Mahalaxmi Silk Mill, Harishchandra L Nagoankar Marg, Mathuradas Mills Compound, Lower Parel Delisle Road, Mumbai, Mumbai, Maharashtra, India, 400013
6. Insolvency commencement date in respect of corporate debtor	09th February 2024
7. Estimated date of closure of insolvency resolution process	7th August 2024 [being 180 days from the date of commencement of insolvency resolution process]
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ravi Sethia Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 AFA Validity: 03rd December 2024
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 8th Floor, Building No. 10. DLF Cyber City, Phase II, Gurgaon, Haryana, 122002 Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 Email: ravisethia@kpmg.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	KPMG Restructuring Services LLP Address: 8th Floor, Building No. 10. DLF Cyber City, Phase II, Gurgaon, Haryana, 122002 Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 Email: morarjeecirp@gmail.com cirpmorarjee@kpmg.com
11. Last date for submission of claims	23rd February 2024 [i.e., 14 days from the date of commencement of insolvency resolution process / appointment of Interim Resolution Professional]
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Morarjee Textiles Limited on 09th February 2024. The creditors of Morarjee Textiles Limited, are hereby called upon to submit their claims with proof on or before 23rd February 2024, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>SD/ (Ravi Sethia) Interim Resolution Professional In the matter of Morarjee Textiles Limited</p>	
Date : 12th February 2024	Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052
Place : Gurugram, Haryana	AFA Validity: 03rd December 2024



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18

BENGALURU,

FORM A	
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RELEVANT PARTICULARS	
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4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L52322MH1995PLC090643
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: 242, Floor. G-1, New Mahalaxmi Silk Mill, Harishchandra L Nagoankar Marg, Mathuradas Mills Compound, Lower Parel Delisle Road, Mumbai, Mumbai, Maharashtra, India, 400013
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8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ravi Sethia Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 AFA Validity: 03rd December 2024
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 8th Floor, Building No. 10. DLF Cyber City, Phase II, Gurgaon, Haryana, 122002 Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 Email: ravisethia@kpmg.com
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12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable
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CHANDIGARH,

FORM A	
PUBLIC ANNOUNCEMENT	
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RELEVANT PARTICULARS	
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3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies under Companies Act, 1956, Mumbai
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9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 8th Floor, Building No. 10. DLF Cyber City, Phase II, Gurgaon, Haryana, 122002 Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 Email: ravisethia@kpmg.com
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12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable
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Place : Gurugram, Haryana	AFA Validity: 03rd December 2024



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18 CHENNAI

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RELEVANT PARTICULARS	
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HYDERABAD,

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RELEVANT PARTICULARS	
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Date : 12th February 2024	Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052
Place : Gurugram, Haryana	AFA Validity: 03rd December 2024



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KOCHI,

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KOLKATA,

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RELEVANT PARTICULARS	
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Place : Gurugram, Haryana	AFA Validity: 03rd December 2024



MONDAY, FEBRUARY 12, 2024

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LUCKNOW

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Place : Gurugram, Haryana	AFA Validity: 03rd December 2024



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MUMBAI

FORM A	
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8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ravi Sethia Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 AFA Validity: 03rd December 2024
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 8th Floor, Building No. 10. DLF Cyber City, Phase II, Gurgaon, Haryana, 122002 Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 Email: ravisethia@kpmg.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	KPMG Restructuring Services LLP Address: 8th Floor, Building No. 10. DLF Cyber City, Phase II, Gurgaon, Haryana, 122002 Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 Email: morarjeecirp@gmail.com cirpmorarjee@kpmg.com
11. Last date for submission of claims	23rd February 2024 [i.e., 14 days from the date of commencement of insolvency resolution process / appointment of Interim Resolution Professional]
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Morarjee Textiles Limited on 09th February 2024. The creditors of Morarjee Textiles Limited, are hereby called upon to submit their claims with proof on or before 23rd February 2024, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>SD/ (Ravi Sethia) Interim Resolution Professional In the matter of Morarjee Textiles Limited</p>	
Date : 12th February 2024	Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052
Place : Gurugram, Haryana	AFA Validity: 03rd December 2024



MONDAY, FEBRUARY 12, 2024

18

NEW DELHI,

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF MORARJEE TEXTILES LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	MORARJEE TEXTILES LIMITED
2. Date of incorporation of corporate debtor	14th July 1995
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies under Companies Act, 1956, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L52322MH1995PLC090643
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: 242, Floor. G-1, New Mahalaxmi Silk Mill, Harishchandra L Nagoankar Marg, Mathuradas Mills Compound, Lower Parel Delisle Road, Mumbai, Mumbai, Maharashtra, India, 400013
6. Insolvency commencement date in respect of corporate debtor	09th February 2024
7. Estimated date of closure of insolvency resolution process	7th August 2024 [being 180 days from the date of commencement of insolvency resolution process]
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ravi Sethia Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 AFA Validity: 03rd December 2024
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 8th Floor, Building No. 10. DLF Cyber City, Phase II, Gurgaon, Haryana, 122002 Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 Email: ravisethia@kpmg.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	KPMG Restructuring Services LLP Address: 8th Floor, Building No. 10. DLF Cyber City, Phase II, Gurgaon, Haryana, 122002 Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 Email: morarjeecirp@gmail.com cirpmorarjee@kpmg.com
11. Last date for submission of claims	23rd February 2024 [i.e., 14 days from the date of commencement of insolvency resolution process / appointment of Interim Resolution Professional]
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Morarjee Textiles Limited on 09th February 2024. The creditors of Morarjee Textiles Limited, are hereby called upon to submit their claims with proof on or before 23rd February 2024, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>SD/ (Ravi Sethia) Interim Resolution Professional In the matter of Morarjee Textiles Limited</p>	
Date : 12th February 2024	Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052
Place : Gurugram, Haryana	AFA Validity: 03rd December 2024



MONDAY, FEBRUARY 12, 2024

18

PUNE

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF MORARJEE TEXTILES LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	MORARJEE TEXTILES LIMITED
2. Date of incorporation of corporate debtor	14th July 1995
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies under Companies Act, 1956, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L52322MH1995PLC090643
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: 242, Floor. G-1, New Mahalaxmi Silk Mill, Harishchandra L Nagoankar Marg, Mathuradas Mills Compound, Lower Parel Delisle Road, Mumbai, Mumbai, Maharashtra, India, 400013
6. Insolvency commencement date in respect of corporate debtor	09th February 2024
7. Estimated date of closure of insolvency resolution process	7th August 2024 [being 180 days from the date of commencement of insolvency resolution process]
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ravi Sethia Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 AFA Validity: 03rd December 2024
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 8th Floor, Building No. 10. DLF Cyber City, Phase II, Gurgaon, Haryana, 122002 Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 Email: ravisethia@kpmg.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	KPMG Restructuring Services LLP Address: 8th Floor, Building No. 10. DLF Cyber City, Phase II, Gurgaon, Haryana, 122002 Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 Email: morarjeecirp@gmail.com cirpmorarjee@kpmg.com
11. Last date for submission of claims	23rd February 2024 [i.e., 14 days from the date of commencement of insolvency resolution process / appointment of Interim Resolution Professional]
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Morarjee Textiles Limited on 09th February 2024. The creditors of Morarjee Textiles Limited, are hereby called upon to submit their claims with proof on or before 23rd February 2024, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>SD/ (Ravi Sethia) Interim Resolution Professional In the matter of Morarjee Textiles Limited</p>	
Date : 12th February 2024	Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052
Place : Gurugram, Haryana	AFA Validity: 03rd December 2024



लोकसत्ता

मुंबई, पुणे, नागपूर, अहमदनगर, छत्रपती संभाजीनगर आणि दिल्ली येथून प्रसिद्ध

लोकमान्य, लोकशक्ती!

अहमदनगर, सोमवार, १२ फेब्रुवारी २०२४

लोकसत्ता
WWW.LOKSATTA.COM



नगर दिनांक

फॉर्म ए	
जाहीर उद्घोषणा	
(इं सोल्व्हन्सी अँड बँकरप्सी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी ठराव प्रक्रिया) नियमावली २०१६ च्या नियम ६ अंतर्गत)	
मोरारजी टेक्स्टाइल्स लिमिटेडच्या धनकोंनी लक्ष देण्यासाठी	
संबंधित तपशील	
१. कॉर्पोरेट कर्जदाराचे नाव	मोरारजी टेक्स्टाइल्स लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या समावेशाचा दिनांक	१४ जुलै १९९५
३. कॉर्पोरेट कर्जदार ज्या प्राधिकरणाच्या अंतर्गत समाविष्ट/नोंदणीकृत आहे त्याचे नाव	कंपनी कायदा १९५६, मुंबई अंतर्गत कंपनीचे निबंधक
४. कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नं./ लिमिटेड लायबिलिटी आयडेंटिटी नं.	एल५२३२२एमएच१९९५पीएलसी०९०६४३
५. नोंदणीकृत कार्यालयाचा पत्ता आणि कॉर्पोरेट कर्जदाराचे मुख्य कार्यालय (जर असल्यास)	नोंदणीकृत कार्यालय: २४२, मजला जी-१, न्यू महालक्ष्मी सिल्क मिल, हरिश्चंद्र एल नागावकर मार्ग, मथुरादास मिल कंपाउंड, लोअर फरेल, डिलाईल रोड, मुंबई, महाराष्ट्र भारत ४०००१३.
६. कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	०९ फेब्रुवारी २०२४
७. दिवाळखोरी ठराव प्रक्रिया समाप्तीचा अनुमानित दिनांक	७ ऑगस्ट २०२४ [दिवाळखोरी ठराव प्रक्रिया सुरु होण्याच्या दिनांकापासून १८० दिवस]
८. अंतरिम ठराव व्यावसायिक म्हणून कार्यरत असलेल्या ठराव व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	नाव: रवी सेठिया नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ एएफए वैधता : ०३ डिसेंबर २०२४
९. मंडळाकडे नोंदणीकृत असल्यानुसार अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल आयडी	पत्ता : ८ वा मजला, इमारत क्र. १०, डीएलएफ सायबर सिटी, फेज II, गुराव, हरयाणा, १२२००२ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ ई-मेल : ravisethia@kpmg.com
१०. अंतरिम ठराव व्यावसायिक यांच्याशी पत्रव्यवहारासाठी वापरायचा पत्ता आणि ई-मेल	केपीएमजी रिस्ट्रक्चरिंग सर्व्हिसेस एलएलपी पत्ता: ८ वा मजला, इमारत क्र. १०, डीएलएफ सायबर सिटी, फेज II, गुराव, हरयाणा, १२२००२ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ ई-मेल : morarjee@kpmg.com cirpmorarjee@kpmg.com
११. डाव्यांच्या सादरीकरणासाठी शेवटचा दिनांक	२३ फेब्रुवारी २०२४ [म्हणजेच दिवाळखोरी ठराव प्रक्रिया/अंतरिम ठराव व्यावसायिक नियुक्तीच्या दिनांकापासून १४ दिवस]
१२. धनकोंचा वर्ग जर असल्यास अंतरिम ठराव व्यावसायिकांद्वारे निश्चित करण्यात आलेला कलम २१ च्या उप कलम (बी) च्या मुद्दा (बी) अंतर्गत	लागू नाही
१३. धनकोंच्या वर्गांमध्ये प्राधिकृत प्रतिनिधी म्हणून कार्यरत असल्याच्या निश्चितीसाठी ठराव व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४. (ए) संबंधित अर्ज आणि (बी) प्राधिकृत अधिकाऱ्यांचा तपशील येथे उपलब्ध	(ए) वेब लिंक : https://www.ibbi.gov.in/home/downloads (बी) लागू नाही

सूचना याद्वारे देण्यात येत आहे की, राष्ट्रीय कंपनी विधि न्यायाधिकरणाने मोरारजी टेक्स्टाइल्स लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश ०९ फेब्रुवारी २०२४ रोजी जारी केला आहे.

मोरारजी टेक्स्टाइल्स लिमिटेडच्या धनको यांना याद्वारे पुराव्यासह त्यांचे दावे रकाना क्र. १० मध्ये नमूद करण्यात आलेल्या पत्त्यावरील अंतरिम ठराव व्यावसायिक यांच्याकडे २३ फेब्रुवारी २०२४ रोजी किंवा त्यापूर्वी सादर करण्यात यावेत.

वित्तीय धनकोंनी त्यांचे दावे पुराव्यासह इलेक्ट्रॉनिक माध्यमातूनच सादर करावेत. इतर सर्व कर्जदार पुराव्यासह वैयक्तिकरित्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून दावे सादर करू शकतात.

दाव्यांचा खोटा किंवा दिशाभूल करणारा पुरावा सादर केल्यास दंड आकारला जाईल.

सही/-
(रवी सेठिया)
मोरारजी टेक्स्टाइल्स लिमिटेडच्या
प्रकरणामधील अंतरिम ठराव व्यावसायिक

दिनांक : १२ फेब्रुवारी २०२४ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२
ठिकाण : गुरुग्राम, हरयाणा एएफए वैधता : ०३ डिसेंबर २०२४



लोकसत्ता

मुंबई, पुणे, नागपूर, अहमदनगर, छत्रपती संभाजीनगर आणि दिल्ली येथून प्रसिद्ध

लोकमान्य, लोकशक्ती!

★ मुंबई, सोमवार,
१२ फेब्रुवारी २०२४

लोकसत्ता

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देश-विदेश

फॉर्म ए	
जाहीर उद्घोषणा	
(इं सोल्व्हन्सी अँड बँकरप्सी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी ठराव प्रक्रिया) नियमावली २०१६ च्या नियम ६ अंतर्गत)	
मोरारजी टेक्स्टाइल्स लिमिटेडच्या धनकोंनी लक्ष देण्यासाठी	
संबंधित तपशील	
१. कॉर्पोरेट कर्जदाराचे नाव	मोरारजी टेक्स्टाइल्स लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या समावेशाचा दिनांक	१४ जुलै १९९५
३. कॉर्पोरेट कर्जदार ज्या प्राधिकरणाच्या अंतर्गत समाविष्ट/नोंदणीकृत आहे त्याचे नाव	कंपनी कायदा १९५६, मुंबई अंतर्गत कंपनीचे निबंधक
४. कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नं./ लिमिटेड लायबिलिटी आयडेंटिटी नं.	एल५२३२२एमएच१९९५पीएलसी०९०६४३
५. नोंदणीकृत कार्यालयाचा पत्ता आणि कॉर्पोरेट कर्जदाराचे मुख्य कार्यालय (जर असल्यास)	नोंदणीकृत कार्यालय: २४२, मजला जी-१, न्यू महालक्ष्मी सिल्क मिल, हरिश्चंद्र एल नागावकर मार्ग, मथुरादास मिल कंपाउंड, लोअर परेल, डिलाईल रोड, मुंबई, महाराष्ट्र भारत ४०००१३.
६. कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	०९ फेब्रुवारी २०२४
७. दिवाळखोरी ठराव प्रक्रिया समाप्तीचा अनुमानित दिनांक	७ ऑगस्ट २०२४ [दिवाळखोरी ठराव प्रक्रिया सुरु होण्याच्या दिनांकापासून १८० दिवस]
८. अंतरिम ठराव व्यावसायिक म्हणून कार्यरत असलेल्या ठराव व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	नाव: रवी सेठिया नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ एएफए वैधता : ०३ डिसेंबर २०२४
९. मंडळाकडे नोंदणीकृत असल्यानुसार अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल आयडी	पत्ता : ८ वा मजला, इमारत क्र. १०, डीएलएफ सायबर सिटी, फेज II, गुराव, हरयाणा, १२२००२ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ ई-मेल : ravisethia@kpmg.com
१०. अंतरिम ठराव व्यावसायिक यांच्याशी पत्रव्यवहारासाठी वापरायचा पत्ता आणि ई-मेल	केपीएमजी रिस्ट्रक्चरिंग सर्व्हिसेस एलएलपी पत्ता: ८ वा मजला, इमारत क्र. १०, डीएलएफ सायबर सिटी, फेज II, गुराव, हरयाणा, १२२००२ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ ई-मेल : morarjee@kpmg.com cirpmorarjee@kpmg.com
११. डाव्यांच्या सादरीकरणासाठी शेवटचा दिनांक	२३ फेब्रुवारी २०२४ [म्हणजेच दिवाळखोरी ठराव प्रक्रिया/अंतरिम ठराव व्यावसायिक नियुक्तीच्या दिनांकापासून १४ दिवस]
१२. धनकोंचा वर्ग जर असल्यास अंतरिम ठराव व्यावसायिकांद्वारे निश्चित करण्यात आलेला कलम २१ च्या उप कलम (बी) च्या मुद्दा (बी) अंतर्गत	लागू नाही
१३. धनकोंच्या वर्गांमध्ये प्राधिकृत प्रतिनिधी म्हणून कार्यरत असल्याच्या निश्चितीसाठी ठराव व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४. (ए) संबंधित अर्ज आणि (बी) प्राधिकृत अधिकाऱ्यांचा तपशील येथे उपलब्ध	(ए) वेब लिंक : https://www.ibbi.gov.in/home/downloads (बी) लागू नाही
<p>सूचना याद्वारे देण्यात येत आहे की, राष्ट्रीय कंपनी विधि न्यायाधिकरणाने मोरारजी टेक्स्टाइल्स लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश ०९ फेब्रुवारी २०२४ रोजी जारी केला आहे.</p> <p>मोरारजी टेक्स्टाइल्स लिमिटेडच्या धनको यांना याद्वारे पुराव्यासह त्यांचे दावे रकाना क्र. १० मध्ये नमूद करण्यात आलेल्या पत्त्यावरील अंतरिम ठराव व्यावसायिक यांच्याकडे २३ फेब्रुवारी २०२४ रोजी किंवा त्यापूर्वी सादर करण्यात यावेत.</p> <p>वित्तीय धनकोंनी त्यांचे दावे पुराव्यासह इलेक्ट्रॉनिक माध्यमातूनच सादर करावेत. इतर सर्व कर्जदार पुराव्यासह वैयक्तिकरित्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून दावे सादर करू शकतात.</p> <p>दाव्यांचा खोटा किंवा दिशाभूल करणारा पुरावा सादर केल्यास दंड आकारला जाईल.</p>	
<p>सही/- (रवी सेठिया) मोरारजी टेक्स्टाइल्स लिमिटेडच्या प्रकरणामधील अंतरिम ठराव व्यावसायिक</p>	
दिनांक : १२ फेब्रुवारी २०२४	नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२
ठिकाण : गुरुग्राम, हरयाणा	एएफए वैधता : ०३ डिसेंबर २०२४



लोकसत्ता

मुंबई, पुणे, नागपूर, अहमदनगर, छत्रपती संभाजीनगर आणि दिल्ली येथून प्रसिद्ध

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सोमवार, १२ फेब्रुवारी २०२४

लोकसत्ता

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३ नागपूर दिनांक

फॉर्म ए	
जाहीर उद्घोषणा	
(इं सोल्व्हन्सी अँड बँकरप्सी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी ठराव प्रक्रिया) नियमावली २०१६ च्या नियम ६ अंतर्गत)	
मोरारजी टेक्स्टाइल्स लिमिटेडच्या धनकोंनी लक्ष देण्यासाठी	
संबंधित तपशील	
१. कॉर्पोरेट कर्जदाराचे नाव	मोरारजी टेक्स्टाइल्स लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या समावेशाचा दिनांक	१४ जुलै १९९५
३. कॉर्पोरेट कर्जदार ज्या प्राधिकरणाच्या अंतर्गत समाविष्ट/नोंदणीकृत आहे त्याचे नाव	कंपनी कायदा १९५६, मुंबई अंतर्गत कंपनीचे निबंधक
४. कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नं./ लिमिटेड लायबिलिटी आयडेंटिटी नं.	एल५२३२२एमएच१९९५पीएलसी०९०६४३
५. नोंदणीकृत कार्यालयाचा पत्ता आणि कॉर्पोरेट कर्जदाराचे मुख्य कार्यालय (जर असल्यास)	नोंदणीकृत कार्यालय: २४२, मजला जी-१, न्यू महालक्ष्मी सिल्क मिल, हरिश्चंद्र एल नागावकर मार्ग, मथुरादास मिल कंपाउंड, लोअर परेल, डिलाईल रोड, मुंबई, महाराष्ट्र भारत ४०००१३.
६. कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	०९ फेब्रुवारी २०२४
७. दिवाळखोरी ठराव प्रक्रिया समाप्तीचा अनुमानित दिनांक	७ ऑगस्ट २०२४ [दिवाळखोरी ठराव प्रक्रिया सुरु होण्याच्या दिनांकापासून १८० दिवस]
८. अंतरिम ठराव व्यावसायिक म्हणून कार्यरत असलेल्या ठराव व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	नाव: रवी सेठिया नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ एएफए वैधता : ०३ डिसेंबर २०२४
९. मंडळाकडे नोंदणीकृत असल्यानुसार अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल आयडी	पत्ता : ८ वा मजला, इमारत क्र. १०, डीएलएफ सायबर सिटी, फेज II, गुराव, हरयाणा, १२२००२ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ ई-मेल : ravisethia@kpmg.com
१०. अंतरिम ठराव व्यावसायिक यांच्याशी पत्रव्यवहारासाठी वापरायचा पत्ता आणि ई-मेल	केपीएमजी रिस्ट्रक्चरिंग सर्व्हिसेस एलएलपी पत्ता: ८ वा मजला, इमारत क्र. १०, डीएलएफ सायबर सिटी, फेज II, गुराव, हरयाणा, १२२००२ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ ई-मेल : morarjee@kpmg.com cirpmorarjee@kpmg.com
११. डाव्यांच्या सादरीकरणासाठी शेवटचा दिनांक	२३ फेब्रुवारी २०२४ [म्हणजेच दिवाळखोरी ठराव प्रक्रिया/अंतरिम ठराव व्यावसायिक नियुक्तीच्या दिनांकापासून १४ दिवस]
१२. धनकोंचा वर्ग जर असल्यास अंतरिम ठराव व्यावसायिकांद्वारे निश्चित करण्यात आलेला कलम २१ च्या उप कलम (बी) च्या मुद्दा (बी) अंतर्गत	लागू नाही
१३. धनकोंच्या वर्गांमध्ये प्राधिकृत प्रतिनिधी म्हणून कार्यरत असल्याच्या निश्चितीसाठी ठराव व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४. (ए) संबंधित अर्ज आणि (बी) प्राधिकृत अधिकाऱ्यांचा तपशील येथे उपलब्ध	(ए) वेब लिंक : https://www.ibbi.gov.in/home/downloads (बी) लागू नाही

सूचना याद्वारे देण्यात येत आहे की, राष्ट्रीय कंपनी विधि न्यायाधिकरणाने मोरारजी टेक्स्टाइल्स लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश ०९ फेब्रुवारी २०२४ रोजी जारी केला आहे.

मोरारजी टेक्स्टाइल्स लिमिटेडच्या धनको यांना याद्वारे पुराव्यासह त्यांचे दावे रकाना क्र. १० मध्ये नमूद करण्यात आलेल्या पत्त्यावरील अंतरिम ठराव व्यावसायिक यांच्याकडे २३ फेब्रुवारी २०२४ रोजी किंवा त्यापूर्वी सादर करण्यात यावेत.

वित्तीय धनकोंनी त्यांचे दावे पुराव्यासह इलेक्ट्रॉनिक माध्यमातूनच सादर करावेत. इतर सर्व कर्जदार पुराव्यासह वैयक्तिकरित्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून दावे सादर करू शकतात.

दाव्यांचा खोटा किंवा दिशाभूल करणारा पुरावा सादर केल्यास दंड आकारला जाईल.

सही/-
(रवी सेठिया)
मोरारजी टेक्स्टाइल्स लिमिटेडच्या
प्रकरणामधील अंतरिम ठराव व्यावसायिक

दिनांक : १२ फेब्रुवारी २०२४ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२
ठिकाण : गुरुग्राम, हरयाणा एएफए वैधता : ०३ डिसेंबर २०२४



लोकसत्ता

मुंबई, पुणे, नागपूर, अहमदनगर, छत्रपती संभाजीनगर आणि दिल्ली येथून प्रसिद्ध

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क्रीडा १०

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सोमवार, १२ फेब्रुवारी २०२४

फॉर्म ए जाहीर उद्घोषणा (इं सोल्व्हन्सी अँड बँकरप्सी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी ठराव प्रक्रिया) नियमावली २०१६ च्या नियम ६ अंतर्गत) मोरारजी टेक्स्टाइल्स लिमिटेडच्या धनकोंनी लक्ष देण्यासाठी संबंधित तपशील		
१.	कॉर्पोरेट कर्जदाराचे नाव	मोरारजी टेक्स्टाइल्स लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या समावेशाचा दिनांक	१४ जुलै १९९५
३.	कॉर्पोरेट कर्जदार ज्या प्राधिकरणाच्या अंतर्गत समाविष्ट/नोंदणीकृत आहे त्याचे नाव	कंपनी कायदा १९५६, मुंबई अंतर्गत कंपनीचे निबंधक
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नं./ लिमिटेड लायबिलिटी आयडेंटिटी नं.	एल५२३२२एमएच१९९५पीएलसी०९०६४३
५.	नोंदणीकृत कार्यालयाचा पत्ता आणि कॉर्पोरेट कर्जदाराचे मुख्य कार्यालय (जर असल्यास)	नोंदणीकृत कार्यालय: २४२, मजला जी-१, न्यू महालक्ष्मी सिल्क मिल, हरिश्चंद्र एल नागावकर मार्ग, मथुरादास मिल कंपाउंड, लोअर फरेल, डिलाईल रोड, मुंबई, महाराष्ट्र भारत ४०००१३.
६.	कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	०९ फेब्रुवारी २०२४
७.	दिवाळखोरी ठराव प्रक्रिया समाप्तीचा अनुमानित दिनांक	७ ऑगस्ट २०२४ [दिवाळखोरी ठराव प्रक्रिया सुरु होण्याच्या दिनांकापासून १८० दिवस]
८.	अंतरिम ठराव व्यावसायिक म्हणून कार्यरत असलेल्या ठराव व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	नाव: रवी सेठिया नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ एएफए वैधता : ०३ डिसेंबर २०२४
९.	मंडळाकडे नोंदणीकृत असल्यानुसार अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल आयडी	पत्ता : ८ वा मजला, इमारत क्र. १०, डीएलएफ सायबर सिटी, फेज II, गुराव, हरयाणा, १२२००२ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ ई-मेल : ravisethia@kpmg.com
१०.	अंतरिम ठराव व्यावसायिक यांच्याशी पत्रव्यवहारासाठी वापरायचा पत्ता आणि ई-मेल	केपीएमजी रिस्ट्रक्चरिंग सर्व्हिसेस एलएलपी पत्ता: ८ वा मजला, इमारत क्र. १०, डीएलएफ सायबर सिटी, फेज II, गुराव, हरयाणा, १२२००२ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ ई-मेल : morarjeeircp@gmail.com ircpmorarjee@kpmg.com
११.	डाव्यांच्या सादरीकरणासाठी शेवटचा दिनांक	२३ फेब्रुवारी २०२४ [म्हणजेच दिवाळखोरी ठराव प्रक्रिया/अंतरिम ठराव व्यावसायिक नियुक्तीच्या दिनांकापासून १४ दिवस]
१२.	धनकोंचा वर्ग जर असल्यास अंतरिम ठराव व्यावसायिकांद्वारे निश्चित करण्यात आलेला कलम २१ च्या उप कलम (बी) च्या मुद्दा (बी) अंतर्गत	लागू नाही
१३.	धनकोंच्या वर्गांमध्ये प्राधिकृत प्रतिनिधी म्हणून कार्यरत असल्याच्या निश्चितीसाठी ठराव व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४.	(ए) संबंधित अर्ज आणि (बी) प्राधिकृत अधिकाऱ्यांचा तपशील येथे उपलब्ध	(ए) वेब लिंक : https://www.ibbi.gov.in/home/downloads (बी) लागू नाही

सूचना याद्वारे देण्यात येत आहे की, राष्ट्रीय कंपनी विधि न्यायाधिकरणाने मोरारजी टेक्स्टाइल्स लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश ०९ फेब्रुवारी २०२४ रोजी जारी केला आहे.

मोरारजी टेक्स्टाइल्स लिमिटेडच्या धनको यांना याद्वारे पुराव्यासह त्यांचे दावे रकाना क्र. १० मध्ये नमूद करण्यात आलेल्या पत्त्यावरील अंतरिम ठराव व्यावसायिक यांच्याकडे २३ फेब्रुवारी २०२४ रोजी किंवा त्यापूर्वी सादर करण्यात यावेत.

वित्तीय धनकोंनी त्यांचे दावे पुराव्यासह इलेक्ट्रॉनिक माध्यमातूनच सादर करावेत. इतर सर्व कर्जदार पुराव्यासह वैयक्तिकरित्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून दावे सादर करू शकतात.

दाव्यांचा खोटा किंवा दिशाभूल करणारा पुरावा सादर केल्यास दंड आकारला जाईल.

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मोरारजी टेक्स्टाइल्स लिमिटेडच्या
प्रकरणामधील अंतरिम ठराव व्यावसायिक

दिनांक : १२ फेब्रुवारी २०२४ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२
ठिकाण : गुरुग्राम, हरयाणा एएफए वैधता : ०३ डिसेंबर २०२४



लोकसत्ता

मुंबई, पुणे, नागपूर, अहमदनगर, छत्रपती संभाजीनगर आणि दिल्ली येथून प्रसिद्ध

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जाहीर उद्घोषणा	
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मोरारजी टेक्स्टाइल्स लिमिटेडच्या धनकोंनी लक्ष देण्यासाठी	
संबंधित तपशील	
१. कॉर्पोरेट कर्जदाराचे नाव	मोरारजी टेक्स्टाइल्स लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या समावेशाचा दिनांक	१४ जुलै १९९५
३. कॉर्पोरेट कर्जदार ज्या प्राधिकरणाच्या अंतर्गत समाविष्ट/नोंदणीकृत आहे त्याचे नाव	कंपनी कायदा १९५६, मुंबई अंतर्गत कंपनीचे निबंधक
४. कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नं./ लिमिटेड लायबिलिटी आयडेंटिटी नं.	एल५२३२२एमएच१९९५पीएलसी०९०६४३
५. नोंदणीकृत कार्यालयाचा पत्ता आणि कॉर्पोरेट कर्जदाराचे मुख्य कार्यालय (जर असल्यास)	नोंदणीकृत कार्यालय: २४२, मजला जी-१, न्यू महालक्ष्मी सिल्क मिल, हरिश्चंद्र एल नागावकर मार्ग, मथुरादास मिल कंपाउंड, लोअर परेल, डिलाईल रोड, मुंबई, महाराष्ट्र भारत ४०००१३.
६. कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	०९ फेब्रुवारी २०२४
७. दिवाळखोरी ठराव प्रक्रिया समाप्तीचा अनुमानित दिनांक	७ ऑगस्ट २०२४ [दिवाळखोरी ठराव प्रक्रिया सुरु होण्याच्या दिनांकापासून १८० दिवस]
८. अंतरिम ठराव व्यावसायिक म्हणून कार्यरत असलेल्या ठराव व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	नाव: रवी सेठिया नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ एएफए वैधता : ०३ डिसेंबर २०२४
९. मंडळाकडे नोंदणीकृत असल्यानुसार अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल आयडी	पत्ता : ८ वा मजला, इमारत क्र. १०, डीएलएफ सायबर सिटी, फेज II, गुराव, हरयाणा, १२२००२ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ ई-मेल : ravisethia@kpmg.com
१०. अंतरिम ठराव व्यावसायिक यांच्याशी पत्रव्यवहारासाठी वापरायचा पत्ता आणि ई-मेल	केपीएमजी रिस्ट्रक्चरिंग सर्व्हिसेस एलएलपी पत्ता: ८ वा मजला, इमारत क्र. १०, डीएलएफ सायबर सिटी, फेज II, गुराव, हरयाणा, १२२००२ नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए-००१/आयपी-पी०१३०५/२०१८-२०१९/१२०५२ ई-मेल : morarjee@kpmg.com cirpmorarjee@kpmg.com
११. डाव्यांच्या सादरीकरणासाठी शेवटचा दिनांक	२३ फेब्रुवारी २०२४ [म्हणजेच दिवाळखोरी ठराव प्रक्रिया/अंतरिम ठराव व्यावसायिक नियुक्तीच्या दिनांकापासून १४ दिवस]
१२. धनकोंचा वर्ग जर असल्यास अंतरिम ठराव व्यावसायिकांद्वारे निश्चित करण्यात आलेला कलम २१ च्या उप कलम (बी) च्या मुद्दा (बी) अंतर्गत	लागू नाही
१३. धनकोंच्या वर्गांमध्ये प्राधिकृत प्रतिनिधी म्हणून कार्यरत असल्याच्या निश्चितीसाठी ठराव व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४. (ए) संबंधित अर्ज आणि (बी) प्राधिकृत अधिकाऱ्यांचा तपशील येथे उपलब्ध	(ए) वेब लिंक : https://www.ibbi.gov.in/home/downloads (बी) लागू नाही

सूचना याद्वारे देण्यात येत आहे की, राष्ट्रीय कंपनी विधि न्यायाधिकरणाने मोरारजी टेक्स्टाइल्स लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश ०९ फेब्रुवारी २०२४ रोजी जारी केला आहे.

मोरारजी टेक्स्टाइल्स लिमिटेडच्या धनको यांना याद्वारे पुराव्यासह त्यांचे दावे रकाना क्र. १० मध्ये नमूद करण्यात आलेल्या पत्त्यावरील अंतरिम ठराव व्यावसायिक यांच्याकडे २३ फेब्रुवारी २०२४ रोजी किंवा त्यापूर्वी सादर करण्यात यावेत.

वित्तीय धनकोंनी त्यांचे दावे पुराव्यासह इलेक्ट्रॉनिक माध्यमातूनच सादर करावेत. इतर सर्व कर्जदार पुराव्यासह वैयक्तिकरित्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून दावे सादर करू शकतात.

दाव्यांचा खोटा किंवा दिशाभूल करणारा पुरावा सादर केल्यास दंड आकारला जाईल.

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ठिकाण : गुरुग्राम, हरयाणा एएफए वैधता : ०३ डिसेंबर २०२४